

RAJYA SABHA
NOTICE for Special Mention (U/R 180A)

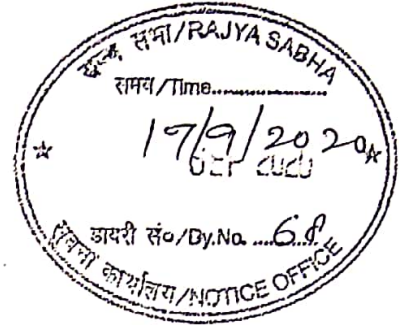
H.C. HAS PERMITTED

Notice No.:E-56

Date/Time: 17/09/2020 5:39:03 PM

From:
Shri P. Wilson
MP, Rajya Sabha

To
The Secretary-General,
Rajya Sabha,
New Delhi



Sir,

I request the Chairman to permit me to mention the following matter of Urgent Public Importance in the House on 19/09/2020.

If permitted, I will make the statement as follows:

Subject: Parliament to step in to ensure Social Justice and diversity in the Appointments of Judges of Supreme Court

Text of the matter to be mentioned:

Certain disturbing trends are noticed in the composition of the "The Supreme Court". For the past few years, there is declining representation from all the sections of the society in the Apex Court. There is a diversity deficit in our Supreme Court and is not indicative of the wonderfully diverse and pluralistic society of India. Judicial diversity is fundamental to the quality of judging. Many social groups are poorly represented in the Apex court. There is lack of women judges and judges from historically oppressed and marginalized sections of society. It is not that they are not qualified enough. This may mean their rights are not being properly safeguarded, and may eventually lead to the infringement and violation of such rights. People of this country are afraid that a very narrow, homogeneous group of Judges belonging to certain classes are not necessarily going to reflect the views and values of society as a whole, particularly on issues involving diverse, cultural and generational matters because they would require more perspectives, as the Judges would interpret and enforce law based on their own background. A more diverse judiciary is desirable because without one, the chances are greatly increased for a violation of the rights on these under represented and could indirectly imply discrimination. Significant over-representation of certain sections calls into question the objectivity of the current system and its inability to recruit from different social social groups and ensure social justice. Thus, the Parliament must step in to ensure social justice and diversity and Government should bring a suitable amendments for the purpose.